

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 5435**

TO BE ANSWERED ON THE 05TH APRIL, 2022/CHAITRA 15,1944 (SAKA)

ATROCITIES BY POLICE

5435. SHRI K. NAVASKANI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether custodial torture and other police atrocities are still prevailing in the country; and

(b) if so, the remedial steps taken/being taken by the Government to address this major issue?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

a): The National Human Rights Commission (NHRC) receives complaints of alleged custodial and police atrocities from time to time.

b): “Police and “Public Order” are State subjects as per the Seventh schedule to the Constitution of India. It is primarily the responsibility of the State Government concerned to ensure protection of human rights of the citizens. The Central Government does not intervene directly. It, however, issues advisories and also has enacted the Protection of Human Rights Act (PHR), 1993, which stipulates establishment of the National Human Rights Commission (NHRC) and State Human Rights Commissions to look into the alleged human rights violations by public servants. When complaints of alleged human rights violations are received by the NHRC, action is taken

by the Commission as per the provisions laid down under the Protection of Human Rights Act, 1993. Workshops/seminars are also organized by the NHRC from time to time to sensitize public servants for better understanding of human rights and, in particular, the protection of rights of persons in custody.
